

Re: Situation arising due to outbreak of the novel coronavirus (COVID-19)

ORDER

Hon'ble the Chief Justice has been pleased to order that in addition to the present arrangements for mentioning and listing of the cases, the following instructions are further to be followed w.e.f. 16.04.2020:-

1. The mentioning of the cases shall be made through email Id:- urgentfilingphhc@gmail.com between 9.00 a.m. to 11.00 a.m. on the Court working days wherein compliance of the following steps would be necessary:-
  - i) List and date of events of the case with ground of urgency only on one page;
  - ii) Memo of parties;
  - iii) Note regarding the paper book having been e-mailed to the official respondents;
  - iv) Photograph of the Advocate; and
  - v) Complete paper book of the case
  
2. The following officers have been designated to accept the advance notice through e-mail in the matters. The counsel will send paper books through e-mail to them before applying for mentioning of the matters. List of officers is as under :
  - i) **STATE OF HARYANA :-**  
**CIVIL CASES:**  
Sh. Deepak Balyan, AAG Haryana +91-98154-40630  
[deepakbalyan286@gmail.com](mailto:deepakbalyan286@gmail.com)  
  
**CRIMINAL CASES:**  
Sh. Deepak Sabharwal, AAG Haryana +91-98722-15757  
[deepak.sabherwal.legal@gmail.com](mailto:deepak.sabherwal.legal@gmail.com)
  
  - ii) **STATE OF PUNJAB :-**  
**CIVIL CASES:**  
Sh. Pradeep Bajwa, AAG Punjab +91-98880-40799  
[psbajwa2000@gmail.com](mailto:psbajwa2000@gmail.com)  
  
Sh. Sahil Sharma, DAG Punjab +91-79735-84733  
[sahilsharma.office@gmail.com](mailto:sahilsharma.office@gmail.com)  
  
**CRIMINAL CASES:**  
Sh. H.S. Grewal, AAG Punjab +91-98150-98117  
[hsgrewal1969@gmail.com](mailto:hsgrewal1969@gmail.com)  
  
Sh. Gaurav Dhuriwala, Sr.DAG Punjab +91-98767-05117  
[dhuriwala@hotmail.com](mailto:dhuriwala@hotmail.com)

*Key*  
15.4.2020

iii) UNION OF INDIA:-

ALL MATTERS:

Sh. Satya Pal Jain, Additional Solicitor General of India +91-98141-02232  
[contact@satyapaljain.com](mailto:contact@satyapaljain.com)

iv) U.T. Chandigarh:-

CIVIL CASES:

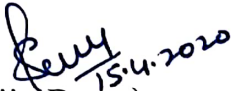
Sh. Pankaj Jain +91-98143-02432  
[seniorstandingcounselut@gmail.com](mailto:seniorstandingcounselut@gmail.com)

CRIMINAL CASES:

Sh. R.S. Rai +91-98140-89853  
[randeeprai@yahoo.com](mailto:randeeprai@yahoo.com)

3. In Civil Cases, the official respondents will submit their respective response(s) on the issues raised in the petition within two working days and the same shall be put along with the mentioning slip before the Bench hearing the mentioning of the cases. Thereafter, the cases in which the mentioning has been allowed or otherwise, will be communicated to the concerned Advocate through the return email as well as on the website of the High Court, on the 4<sup>th</sup> working day. This will, however, be subject to the discretion of the Bench where it deems necessary to take up the matter on an earlier date.
4. In Criminal Cases, the cases in which the mentioning has been allowed, will be communicated to the concerned Advocate through the return email as well as on the website of the High Court, on the same day itself.
5. After mentioning has been allowed, the Advocate/Party would be required to file the petition on the e-filing portal of the High Court or paper book in the DRR Branch between 2.00 p.m. to 4.00 p.m.

By order of Hon'ble the Chief Justice

  
(Sanjiv Berry)  
Registrar General  
15.04.2020